Agricultural land for industrial use

1681. SHRI BASAWARAJ PATIL: Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the area of agricultural land provided for industrial purposes to both Government and private organizations during the last ten years, State-wise and purpose-wise;

(b) whether full compensation has been given to all the farmers, as per the norms; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) to (c) Under the Land Acquisition Act, 1894 and also inder the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitaffon and resettlement Act, 2013, the appropriate Governments acquire land. As such, land and its management is a State subject as per entry 18 and 45 of the Second List of Seventh Schedule of the Constitution of India. Therefore, systemic information about area of agricultural land provided for industrial purposes and the compensation paid is not maintained by Central Government.

Improvement in MGNREGA

†1682. SHRI AJAY SANCHETI : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether there is a need to provide better techniques, planning and supervision of works being undertaken under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA);

(b) if so, the details thereof;

(c) the steps taken by Government in this direction; and

(d) what would be the role of States in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) to (d) Yes Sir. During the review of the implementation of the Mahatma Gandhi National Rural Employment Guarantee Scheme, the strengthening the planning, technical supervision, capacity building, disbursing systems and social audits have been identified as areas for improvement. Towards this, the following steps have been taken:

---

†Original notice of the question was received in Hindi.

An Intensive Participatory Planning Exercise (IPPE) has been launched in 95,000 Gram Panchayats in 2,500 most backward Blocks. This exercise has improved the planning process. For improving convergence with the line departments, and thereby to improve the quality of assets, the State Convergence Plans have been formulated. The associated outcomes of each work are being recorded before taking up the work, and the same is being measured after completion of the work-thereby bringing in more focus on outcomes. Ministry would conduct training of Technical Resource Persons from the States/UTs on different technical aspects of type of works which can be taken up under the scheme.

The States/UTs have been asked to deploy State Quality Monitors to inspect the quality of assets created under the Scheme. To facilitate States to engage technical assistants/barefoot engineers for better technical planning and supervision of works under MGNREGA, guidelines have been issued to allow their establishment cost as a part of material cost of works instead of administrative cost. With a view to avoid bogus attendance and to check instances of tempering and misuse of muster rolls, the e-Muster system has been introduced. For smooth fund flow, the electronic Fund Management System (e-FMS) has been introduced which would also reduce delays in payment of wages. A delay compensation system has been introduced to fix accountability for delays and penalize such persons. Mobile Monitoring Systems has been introduced in 35000 GPs to empower GPs and implementation agencies with live data from the worksites and allow an online and real-time updation of database for complete transparency.

States/UTs have been asked to strengthen Social audits of MGNREGS works in accordance with the provisions of the Audit of Schemes Rules 2011 issued in consultation with the Comptroller and Auditor General of India. In order to support the States to conduct the Social Audits as laid down under the Rules, it has been decided to provide technical assistance of ₹ 147 crore under a special Project that will be in operation till 2017. Under this, the cost of engaging social audit resource persons at the State and District Levels will be reimbursed to the States/UTs. All States have been requested to appoint Ombudsman at the district level for grievance redressal. The Ministry has established a comprehensive system of monitoring and review mechanism for MGNREGA, which, *inter-alia*, include visits of Area Officers of the Ministry and National Level Monitors and Vigilance and Monitoring Committee meetings at the State/District levels.